

Friday,  
26th January, 1883

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXII

Jan.-Dec., 1883

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS,

1883,

VOL. XXII.



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1884.



*Abstract of the Proceedings of the Council of the Governor General of India,  
assembled for the purpose of making Laws and Regulations under the  
provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

The Council met at Government House on Friday, the 26th January, 1883.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I.,  
G.M.I.E., *presiding*.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.E.

The Hon'ble Mahárájá Sir Jotíndra Mohan Tagore Bahádur, K.C.S.I.

The Hon'ble C. H. T. Crosthwaite.

The Hon'ble Rájá Siva Prasád, C.S.I.

The Hon'ble Sayyad Ahmad Khan Bahadur, C.S.I.

The Hon'ble Durgá Charan Láhá.

The Hon'ble H. J. Reynolds.

The Hon'ble H. S. Thomas.

The Hon'ble R. Miller.

INDIAN RAILWAY ACT, 1879, AMENDMENT BILL.

The Hon'ble MR. ILBERT presented the Report of the Select Committee on the Bill to amend the Indian Railway Act, 1879.

ELEPHANTS PRESERVATION ACT, 1879, AMENDMENT BILL.

The Hon'ble MR. GIBBS moved that the Bill to amend the Elephants Preservation Act, 1879, be taken into consideration.

The Motion was put and agreed to

*ELEPHANTS' PRESERVATION.*

The Hon'ble Mr. GIBBS also moved that, for the enacting clause of the Bill, the following be substituted, namely :—

“ For section 4 of the said Act the following shall be substituted, namely :—

“ 4. Every wild elephant captured, and the tusks of every wild elephant killed, by any person not licensed under this Act, shall be the property of Government. ”

Rights of Government with respect to certain elephants and tusks.

He said that, as the Bill was originally drafted, there was some doubt attaching to the enacting clause, and it was thought better to make the section perfectly clear. In consequence, the clause which he now moved to introduce was proposed to be substituted for the enacting clause of the Bill.

The Motion was put and agreed to.

The Hon'ble MR. GIBBS also moved that the Bill, as amended, be passed.

The Motion was put and agreed to.

The Council adjourned to Friday, the 2nd February 1883.

R. J. CROSTHWAITE,

*Additional Secretary to the Government of*

*India, Legislative Department.*

CALCUTTA ;

*The 26th January, 1883.* }